GOVERNMENT OF INDIA MINISTRY OF HOME AFFAIRS

LOK SABHA

UNSTARRED QUESTION NO.2828

TO BE ANSWERED ON THE 15TH MARCH, 2016/PHALGUNA 25, 1937 (SAKA)

AMENDMENT IN ENEMY PROPERTY ACT

2828. DR. C. GOPALAKRISHNAN:

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether the Government has any proposal to amend the Enemy Property Act to enable the custodians to continue to hold such properties;
- (b) if so, the details thereof; and
- (c) the time by which the proposed amendment is likely to be effected?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI KIREN RIJIJU)

(a), (b) & (c): Yes, Madam. The Hon'ble President has already promulgated the Enemy Property (Amendment and Validation) Ordinance, 2016 (No.1 of 2016) on 7-01-2016. A Bill in this regard is under consideration in the Parliament.
